

OF HOME AFFAIRS (SHRI P CHIDAMBARAM) I beg to lay on the Table a copy each of the following Notifications (Hindi and English versions) under sub-section (2) of section 3 of the All India Services Act 1951 -

- (1) The Indian Police Service (Appointment by Competitive Examinations) Amendment Regulations 1987 published in Notification No G S R 278 in Gazette of India dated the 18th April, 1987
- (2) The Indian Police Service (Probation) Amendment Rules, 1987 published in Notification No G S R 279 in Gazette of India dated the 18th April, 1987
- (3) The Indian Police Service (Probationers' Final Examination) Regulations, 1987 published in Notification No G S R 277 in Gazette of India dated the 18th April, 1987 [Placed in Library No LT- 4370/87 ]

12.06 hrs.

MESSAGES FROM RAJYA SABHA

[English]

SECRETARY-GENERAL Sir I have to report the following messages received from the Secretary-General of Rajya Sabha

- (i) "In accordance with the provisions of sub-rule (6) of rule 186 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to return herewith the Appropriation (No. 3) Bill, 1987, which was passed by the Lok Sabha at its sitting held on the 28th April, 1987, and transmitted to the Rajya Sabha for its recommendations and to state that this House has no recommendations to make to the Lok Sabha in regard to the said Bill "

- (ii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Payment of Gratuity (Amendment) Bill, 1987 which has been passed by the Rajya Sabha at its sitting held on the 5th May 1987 '
- (iii) "In accordance with the provisions of rule 111 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to enclose a copy of the Coconut Development Board (Amendment) Bill, 1987, which has been passed by the Rajya Sabha at its sitting held on the 5th May, 1987."
- (iv) "In accordance with the provisions of rule 127 of the Rules of Procedure and Conduct of Business in the Rajya Sabha, I am directed to inform the Lok Sabha that the Rajya Sabha, at its sitting held on the 5th May, 1987, agreed without any amendment to the Merchant Shipping (Amendment) Bill, 1987, which was passed by the Lok Sabha at its sitting held on the 6th March, 1987

BILLS, AS PASSED BY RAJYA SABHA

[English]

SECRETARY GENERAL Sir, I lay on the Table the following two Bills as passed by the Rajya Sabha -

- (1) The Payment of Gratuity (Amendment) Bill, 1987
- (2) The Coconut Development Board (Amendment) Bill, 1987